

22

Central Administrative Tribunal  
Principal Bench: New Delhi

CP- 244/99 In  
OA- 1824/97

New Delhi this the 15th day of November 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)  
Hon'ble Mrs. Shanta Shastry, Member (A)

Shri Nagina Mishra  
S/o Late Shri Kalp Nath Mishra  
C-329, Yojana Vihar, Delhi.  
...Applicant  
(By Advocate: Shri R.R. Rai)

Versus

1. Shri Som Nath Pandey  
General Manager,  
North Eastern Railway,  
Gorakhpur, U.P.
2. Shri Surender Pal Singh,  
The Divisional Railway Manager,  
North Eastern Railways,  
Varanasi, U.P.
3. Shri Jai Shankar Prasad Singh,  
Senior Divisional Personnel,  
North-Eastern Railways,  
Varanasi, U.P.

Respondents

(By Advocate: Shri P.M. Ahlawat)

ORDER (Oral)

By Reddy, J.-

Heard the counsel for the petitioner  
and the respondents.

2. Learned counsel for the  
petitioner requests time for filing the  
rejoinder. We are not prepared to grant any  
time for rejoinder in this case, since we are  
satisfied that the respondents had complied with  
the directions passed by the Tribunal in the OA.  
The only direction given was for payment of  
normal interest on GPF for its delayed payment.

CAB

23

It is stated in the counter that all the payments with interest thereon have been made to the petitioner as per directions of this Tribunal. The payment of interest @ 12% on the Provident Fund amounting to Rs. 10,218/- has already been made on 11.10.99.

3. Learned counsel for petitioner submits that the respondents had not paid the actual amounts due to the petitioner. In this Contempt case we cannot decide as to what the actual amount involved. If the petitioner is aggrieved by the payment, it is open to him to challenge the same in a separate proceedings.

3. In the circumstances, we do not find any surviving grievance to the petitioner. C.P., therefore, fails and is accordingly dismissed.

*K. Shanta Shastry* (Mrs. Shanta Shastry)  
Member (A) *V. Rajagopala Reddy*  
Vice-Chairman (J)

cc.